

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 119
IB-425(ND)/2020

IN THE MATTER OF:

M/s. B.D. Polymers

Vs.

Indiglobal Tradelinks Pvt. Limited

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 22.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Prithvi Raj Sikka, Advocate

For the Respondent/CD :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue fresh notice to the Corporate Debtor. Counsel for the Operational Creditor is permitted to serve fresh private notice at Registered Office Address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 06.05.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)